

O.I.H.

GOVERNMENT OF INDIA
MINISTRY OF HOUSING & URBAN POVERTY ALLEVIATION
LOK SABHA
UNSTARRED QUESTION NO. 4125

TO BE ANSWERED ON DECEMBER, 23, 2015

DEMARCATON OF AREAS FOR STREET PEDDLERS

No. 4125 SHRIMATI RAMA DEVI:
 SHRI RAM TAHAL CHOUDHARY:

Will the MINISTER OF HOUSING AND URBAN POVERTY ALLEVIATION be pleased to state:

- (a) whether the Government has divided the metropolitan cities into vending/peddler and non-peddler/non-vending areas, if so, the details thereof and the reasons therefor;
- (b) whether it is a fact that restriction in non-vendings non-peddling areas are being violated in connivance with corrupt official, if so, the details thereof; and
- (c) the steps being taken by the Government in this regard?

ANSWER

THE MINISTER OF STATE IN
THE MINISTRY OF HOUSING & URBAN POVERTY ALLEVIATION
(SHRI BABUL SUPRIYO)

(a) to (b): The Urban Local Bodies/Local authorities in the States/UTs are responsible for demarcation of vending and non-vending zones and regulation of street vending based on local condition in their respective jurisdiction.

(c): In order to protect the rights of urban street vendors and to regulate street vending activities, the Ministry of Housing and Urban

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Poverty Alleviation has enacted an Act namely "the Street Vendors (Protection of Livelihood and Regulation of Street Vending) Act, 2014. The Act, inter alia, provides for preparation of plan by every local authority to promote the vocation of street vendors which includes determination of vending zones as restriction-free-vending zones, restricted vending zones restricted vending zones and no-vending zones.
